

ITEM NO.34

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 178/2024

ABDUL RASHID

Petitioner(s)

VERSUS

STATE OF MANIPUR & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 02-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Gautam Jha, AOR
Mr. Pankaj Kumar, Adv.
Ms. Jyoti Singh, Adv.
Mr. Kartik Jha, Adv.

For Respondent(s)

Mr. Lenin Singh Hijam, Adv. Gen, Adv.
Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Ms. Anupama Ngangom, Adv.
Ms. Rajkumari Divyasana, Adv.

Mr. Tushar Mehta, Solicitor General
Ms. Aishwarya Bhati, A.S.G.
Mr. Kanu Agrawal, Adv.
Ms. Swati Ghildiyal, Adv.
Ms. Rajeshwari Shankar, Adv.
Ms. Sansriti Pathak, Adv.
Mr. Rajat Nair, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. K M Nataraj, A.S.G.
Mr. Raj Bahadur Yadav, AOR
Mr. Vatsal Joshi, Adv.
Mr. Chitransh Sharma, Adv.
Mr. Tanmay Mehta, Adv.
Mr. Vinayak Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The perusal of the page 76 of the Writ Petition would reveal that the High Commission of Canada has accepted the present petitioner as a refugee for resettlement to Canada.
2. We request Ms. Aishwarya Bhati, learned Additional Solicitor General to take instructions as to what is the impediment for permitting the petitioner being sent to Canada, when the High Commission of Canada has approved the same.
3. List this matter after three weeks.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)